

Agriculture in concurrent list

510. SHRI SURESH KURUP : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Union Government are considering a proposal to include Agriculture in the Concurrent List; and

(b) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) No, Sir.

(b) Does not arise.

Regularisation of contract labour

511. SHRI P. R. KUMARAMANGALAM : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to amend the Contract Labour (Regulation and Abolition) Act 1970 to provide for regularising the services of contract labour by employing them in the jobs of a permanent nature elsewhere, whenever the licence of a contractor or industry is cancelled under the orders of Advisory Contract Labour Board; and

(b) if so, the action proposed to be taken in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) No, Sir.

(b) Does not arise.

Coconut development programme

512. SHRI T. BASHÉER : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have formulated any scheme for comprehensive coconut development programme with central assistance;

(b) if so, the details thereof;

(c) whether Government have received any request from the State Government of Kerala in this regard; and

(d) if so, the steps Government have taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) and (b) A scheme for Integrated Development of Coconut Industry in India formulated by the Coconut Development Board for the Seventh Plan is under consideration.

(c) Yes. A project for Comprehensive Development of Coconut in Kerala was received from the Government of Kerala

(d) The scheme of Integrated Development of Coconut Industry in India formulated by the Coconut Development Board for the Seventh Plan covers the State of Kerala also.

12.00 hrs.

ANNOUNCEMENT BY SPEAKER

[English]

Appointment of a Committee of Parliament to go into the question of revision of pay scales of staff of Rajya Sabha and Lok Sabha Secretariats.

MR. SPEAKER : Hon. Members, I have to make an announcement about my own Secretariat today,

The Fourth Pay Commission have not made any recommendations in regard to the Secretariats of Rajya Sabha and Lok Sabha, in view of the provisions of Article 98 of the Constitution.

The Chairman, Rajya Sabha and I after mutual consultation and following the procedure adopted after the report of the Third Pay Commission have decided to appoint a committee of Parliament consisting of the following Members :

1. Chairman, Estimates Committee
(Shri Chintamani Panigrahi)
2. Chairman, Public Accounts Committee
(Shri Erasu Ayyapu Reddy)
3. Minister of Finance
(Shri Vishwanath Pratap Singh)
4. Minister of Parliamentary Affairs
(Shri H.K.L. Bhagat)
5. Member, Rajya Sabha
(Shri Pawan Kumar Bansal)
6. Member, Rajya Sabha
(Shri Dipen Ghosh)

The Chairman, Estimates Committee, Shri Chintamani Panigrahi, will be the Chairman of the Committee.

The functions of the Committee shall be to advise the Chairman of Rajya Sabha and the Speaker of Lok Sabha on the changes that are considered desirable in the structure of pay and allowances, leave and pensionary benefits to the officers and all categories of staff of the Rajya Sabha and Lok Sabha Secretariats in the context of the decisions of the Government on the recommendations of the Fourth Pay Commission.

The Committee will make their recommendations to the Chairman, Rajya Sabha and Speaker, Lok Sabha as early as possible.

PROF. MADHU DANDAVATE
(Rajapur) : Not time bound ?

[Translation]

MR. SPEAKER : We shall make it time-bound.

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(Interruptions)

[English]

PROF. MADHU DANDAVATE : I am raising an important issue, which concerns both sides of the House,

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura) : Please allow us,

(Interruptions)

[Translation]

MR. SPEAKER : This is not proper. Whatever you want to say, you should inform me in advance.

(Interruptions)

MR. SPEAKER : Look, this would not be of any use.

(Interruptions)

MR. SPEAKER : I tell you everyday that you should discuss with me the subject before taking it up here. I always allow you. It is meaningless to do something in this manner here.

(Interruptions)

MR. SPEAKER : If you tell me I shall do it.

(Interruptions)

MR. SPEAKER : It is of no use.

[English]

MR. SPEAKER : This is no rule. There is nothing which I can allow.

(Interruptions)*

MR. SPEAKER : Not allowed.

(Interruptions)*

MR. SPEAKER : Not allowed. Irrelevant. Completely irrelevant.

[Translation]

If you tell me in advance, I shall do it. This manner of doing things has no meaning at all.

(Interruptions)*

[English]

MR. SPEAKER : Not allowed.

* Not recorded.